

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

RAJYA SABHA
UNSTARRED QUESTION NO. 1102
ANSWERED ON 28.07.2023

**SCHEME FOR LEASING AND RENTING SURPLUS
LAND OF RAILWAYS**

1102 # MS. SAROJ PANDEY:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that a scheme has been implemented to lease out or rent out the surplus land other than that as required by the Railways, to private sector after construction thereon;
- (b) if so, the quantum of such land or constructed buildings that have been handed over to the private sector across the country as on date; and
- (c) the number of such proposals pending at present and the time limit fixed for their disposal?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (c): Identification of presently unutilized railway land for its development and generating revenue by Rail Land Development Authority (RLDA) is a continuous process. Development of Railway land is undertaken by RLDA through open competitive bidding process. The successful bidder can develop the land as per the agreement to be entered thereon and as per the local civic laws, etc. So far, proposals of approx. 41.27 Hectare of land has been finalized by RLDA for its development. Total 192 proposals are in different stages of architecture, marketing consultancy, valuation, etc. The development of railway land at this scale is complex in nature and requires detailed techno-economic feasibility studies and various statutory clearance from urban local bodies, etc. which affect the completion time. Therefore, no time frame can be indicated.